

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE TWENTY SECOND DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE

I.A.NO: 1 OF 2024

IN

ARBITRATION APPLICATION NO: 153 OF 2022

Between:

1. Mr. Rajender Prasad Agarwal, S/o. Late Shri Kedar Mal Agarwal, aged about 64 years.
2. Mrs. Saroj Devi Agarwal, W/o. Mr. Rajender Kumar Agarwal, aged about 63 years.
3. Mr. Krishna Kumar Agarwal, Mr. Krishna Kumar Agarwal, S/o. Mr. Rajendra Prasad Agarwal, aged about 42 years.
4. Mrs. Deepmala Agarwal, W/o. Mr. Krishna Kumar Agarwal, aged about 42 Years, All are R/o. 14-2-405, Goshamahal, Razzakpura, Hyderabad - 500012

...PETITIONERS

AND

1. Mr. Niranjan Lal Agarwal, S/o. Shri. Ramswaroop Agarwal, aged about. 64 years,
2. Mrs. Uma Devi Agarwal, W/o. Mr. Niranjan Lal Agarwal, aged about. 63 years,
3. Mr. Ashish Agarwal, S/o. Mr. Niranjan Lal Agarwal, aged about. 42 years

All are R/o. Flat No.710, Varuna Block, My Home Navadweepa, Madhapur, Hyderabad-82, Sd/- T. SRINIVAS DEPUTY

RESPONDENTS

4. Mrs. Sandhya Agarwal, W/o. Mr. Ashish Agarwal, aged about. 41 years R/o. Flat No.710, Varuna Block, My Home Navadweepa, Madhapur, Hyderabad-82, TS

...RESPONDENTS

Petition under Section 29(a)(5) of Arbitration & Conciliation Act, 1986, praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to a) allow the present Application and extend the time for completion of arbitration proceedings and making of arbitral

award under Section 29A(5) of the arbitration and conciliation act, 1996 up to 23/03/2025.

Counsel for the Petitioners: Ms. Divya Rai rep SRI. KISHORE RAI

Counsel for the Respondents: SRI S V RAMA KRISHNA

The Court made the following: ORDER

Ms. Divya Rai, learned counsel represents Mr. Kishore Rai, learned counsel for the applicants.

Dr. S.V.Ramakrishna, learned counsel for the respondents.

Heard on I.A.No.1 of 2024.

For the reasons assigned in the application duly supported by an affidavit and in view of consensus arrived at between the parties, time for making arbitral award is extended for a period of six months from today.

Accordingly, the Interlocutory application is disposed of.

**Sd/- K. SRINIVASA RAO
JOINT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

1. Mr. Justice Vilas V.Afzulpurkar, a former Judge of High Court, R/o Flat Nos.401 & 402, Ruby Lumbini Rockdale Apts., Beside Eenadu Office, Somajiguda, Hyderabad-500 082 (94406-21404/98480-25630) (By Special Messenger) ~~(along with a copy of Arbitration Application affidavit and material papers)~~
2. One CC to SRI KISHORE RAI, Advocate [OPUC]
3. One CC to SRI. S V RAMA KRISHNA, Advocate [OPUC]
4. Two CD Copies

Pr/gh

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HIGH COURT

DATED: 22/11/2024

ORDER

I.A.NO: 1 OF 2024

IN

ARBAPPL.No.153 of 2022



EXTENTION OF TIME

⑥ Copies

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29/11/24